

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...

**ORIGINAL APPLICATION NO.060/00346/2018**

**Chandigarh, this the 5<sup>th</sup> day of April, 2018**

...

**CORAM: HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J)  
HON'BLE MRS. P. GOPINATH, MEMBER (A)**

...

Vijay Kumar Singh S/o Sh. Bharat Prasad Singh, aged 44 years, working as Recovery Inspector at Debts Recovery Tribunal-II, Chandigarh, SCO No.33-35, 1<sup>st</sup> Floor, Sector 17-A, Chandigarh-160017 (Group-B, non Gazetted).

**....APPLICANTS**

**(Present: Mr. D.R. Sharma, Advocate.)**

**VERSUS**

1. Union of India through its Secretary, Ministry of Finance, Department of Financial Services, 3<sup>rd</sup> Floor, Jeevan Deep Building, 10, Parliament Street, New Delhi-110001.
2. The Presiding Officer, Debts Recovery Tribunal-II, Chandigarh, SCO No.33-35, 1<sup>st</sup> Floor, Sector 17-A, Chandigarh.
3. The Registrar, Debts Recovery Tribunal-II, Chandigarh, SCO No.33-35, 1<sup>st</sup> Floor, Sector 17-A, Chandigarh.
4. The Registrar, National Company Law Tribunal, Ground Floor, Corporate Bhawan, Sector 27-B, Madhya Marg, Chandigarh-160019.

**....RESPONDENTS**

**(Present: Mr. B.B. Sharma, Advocate.)**

**ORDER (Oral)**

**HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J):-**

What cannot possibly be disputed here is that the applicant has already been relieved by respondent no.2, in

pursuance of order dated 21.03.2018 passed by this Tribunal.

Not only that he has already joined his new place of posting.

As such, the instant Original Application has become infructuous, which is hereby disposed of as such, as prayed for.

**(P. GOPINATH)**  
**MEMBER (A)**

**(JUSTICE M.S. SULLAR)**  
**MEMBER (J)**

**Dated: 05.04.2018.**

*'rishi'*

